HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 22^{ND} DECEMBER, 2025 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. ZERO HOUR

III. MOTION UNDER RULE 15.

A MINISTER to move that the proceedings on the items of business fixed

for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly',

indefinitely.

IV. MOTION UNDER RULE 16.

A MINISTER to move that the Assembly at its rising this day shall stand

adjourned sine-die.

V. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH 'NeVA' PORTAL.

- 1. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/29/2014/6th Amendment/2025, dated the 25th July, 2025, as required under section 182 of the Electricity Act, 2003.
- 2. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/54/2ndAmendment/2025, dated the 30th October, 2025, as required under section 182 of the Electricity Act, 2003.
- 3. A MINISTER to lay on the Table the Annual Report of Haryana Kaushal Rozgar Nigam Limited for the year 2021-2022, as required under section 395 (1) (b) of the Companies Act, 2013.
- 4. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 2021-2022, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
- 5. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 2022-2023, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
- 6. A MINISTER to lay on the Table the Annual Accounts and Audit Report of the District Legal Services Authority, Ambala for the year 2023-2024, as required under section 18 (6) of the Legal Services Authorities Act, 1987.
- 7. FINANCE to lay on the Table the Annual Audit Report of the Local Audit Department MINISTER Haryana on the Accounts of Urban Local Bodies (ULBs) and Panchayati Raj Institutions (PRIs) for the year 2020-2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
- 8. FINANCE to lay on the Table the Finance Accounts (Volume-I &II) for the year 2024-MINISTER 25 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
- 9. FINANCE to lay on the Table the Appropriation Accounts for the year 2024-25 of the MINISTER Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

VI. LEGISLATIVE BUSINESS.

(i) (Bill for introduction, consideration and passing)

1.	The Haryana Appropriation (No. 4) Bill, 2025	A MINISTER	to introduce the Haryana Appropriation (No. 4) Bill;
			to move that the Haryana Appropriation (No. 4) Bill be taken into consideration at once;
(;;) (I	Dilla for consideration and mass	·····	Also to move that the Bill be passed.
(ii) (Bills for consideration and passing)			
1.	The Haryana Technical Education Guest Faculty (Security of Service)	A MINISTER	to move that the Haryana Technical Education Guest Faculty (Security of Service) Amendment Bill be taken into consideration at once;
	Amendment Bill, 2025		Also to move that the Bill be passed.
2.	The Haryana Housing Board (Amendment) Bill, 2025	A MINISTER	to move that the Haryana Housing Board (Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
3.	The Haryana Private Universities (Amendment) Bill, 2025	A MINISTER	to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
4.	The Haryana Abadi Deh (Vesting, Recording and Resolving of Ownership	A MINISTER	to move that the Haryana Abadi Deh (Vesting, Recording and Resolving of Ownership Rights) Bill be taken into consideration at once;
	Rights) Bill, 2025		Also to move that the Bill be passed.
5.	The Haryana Shops and Commercial Establishments (Amendment) Bill, 2025	Smt. Pooja, M.L.A.	to move that this House disapproves the Haryana Shops and Commercial Establishments (Amendment) Ordinance, 2025 (Haryana Ordinance No. 4 of 2025), as promulgated by the Governor of Haryana on 11 th November, 2025.
		A MINISTER	to move that the Haryana Shops and Commercial Establishments (Amendment) Bill be taken into consideration at once;
			Also to move that the Bill be passed.
6.	The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment)	A MINISTER	to move that the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment) Bill be taken into consideration at once;
	Bill, 2025		Also to move that the Bill be passed.
7.	The Haryana Jan Vishwas (Amendment of Provisions) Bill, 2025	A MINISTER	to move that the Haryana Jan Vishwas (Amendment of Provisions) Bill be taken into consideration at once;
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Also to move that the Bill be passed.

VII. DISCUSSION ON MOTION UNDER RULE 84 REGARDING ELECTORAL REFORMS.

1. Shri Ram Kumar Kashyap, M.L.A.,

2. Shri Yoginder Singh Rana, M.L.A.

"That the situation arising out of the ongoing Electoral Reforms relating to the preparation of electoral rolls be discussed."

CHANDIGARH: THE 21st DECEMBER, 2025. RAJIV PRASHAD, SECRETARY.